

the arrest of 33 persons from various parts of lower Assam in connection with their suspected links with JuM-B.

In order to counter terror activities, there exist a close and effective coordination between Intelligence and Security Agencies at the Centre and State levels. This has resulted in busting of several terrorist modules including ISIS/ISIL cadres, by the Security Agencies.

Violence against women

1095. SHRI K. K. RAGESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has any information about the incidence of violence against women, which are not reported to police; and

(b) if so, the State-wise details of last three years thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The information on the violence against women not reported to police is not Centrally maintained by the National Crime Records Bureau (NCRB).

As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations.

Operation green hunt

1096. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) people killed in ambush by extremists on 6th April, 2010 in Dantewada massacre in Chhattisgarh;

(b) the names of each person killed in this incident and the nature of relief provided to the members of the bereaved families by State and Central Governments;

(c) whether any inquiry was instituted into the incident and if so, findings of the same and the nature of action taken on those findings; and

(d) the districts/areas covered under 'Red Corridor' in which 'Operation Green Hunt' is in operation and what are the main features of Operation Green Hunt?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) On 6th April, 2010, at Tarmetla village, Dantewada district, Chhattisgarh, 75 CRPF personnel and one Head Constable of State Police were martyred.

(b) The names of the martyred security personnel are given in the Statement-I (*See below*). Following compensations/reliefs were provided to the members of the bereaved families of the CRPF personnel:

- (i) Ex-gratia- ₹ 15 lakh
- (ii) Risk Fund- ₹ 10 lakh
- (iii) Central Welfare Fund- ₹ 50,000/-
- (iv) State Ex-gratia- ₹ 3 lakh
- (v) State Samuhik Bima Amount- ₹ 10 lakh to ₹ 10.25 lakh

Following Compensations/Reliefs were provided to the members of the bereaved Family of the State police personnel:

- (i) State Ex-gratia- ₹ 15 lakh
- (ii) Samuhik Bima Amount- ₹ 10.25 lakh
- (iii) Son appointed as boy constable.

(c) Details of the inquiries along with the findings of inquiries and action taken on the findings are given in the Statement-II (*See below*).

(d) There is no operation of the name of 'Operation Green Hunt'.

Statement-I

*Name of deceased security forces personnel during the incident occurred
on 06.04.2010 in Dantewada, Chhattisgarh*

Sl. No. Name of the Deceased

CRPF Personnel

1. Shri Satayawan Singh, Deputy Commandant
 2. Shri B.L. Meena, Assistant Commandant
 3. Shri Prakash Kumar, Inspector
 4. Shri Jitu Anand, Inspector
 5. Shri B.K. Sharma, Sub-Inspector
 6. Shri Visvanath Rai, Sub-Inspector
 7. Shri Zamirul Hasan, Sub-Inspector
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Sl. No.	Name of the Deceased
8.	Shri Sarvadev Singh, Sub-Inspector
9.	Shri Brijesh Kumar, Sub-Inspector
10.	Shri Ali Hasan, Head Constable
11.	Shri Ram Karan Meena, Head-Constable
12.	Shri L.K. Kalita, Head-Constable
13.	Shri Surendra Rai, Head-Constable
14.	Shri Avadesh Yadav, Head-Constable
15.	Shri Sushil Kumar, Head-Constable
16.	Shri Shyam Lal, Head-Constable
17.	Shri Shivappa, Head-Constable
18.	Shri M.C.M Reddy, Head-Constable
19.	Shri D. Shekhar, Head-Constable
20.	Shri Amle Sopan, Head-Constable
21.	Shri Rakesh Kumar, Constable
22.	Shri Vinod Pal Singh, Constable
23.	Shri Teekam Singh, Constable
24.	Shri Bhupendra Kumar, Constable
25.	Shri Manak Chand Sharma, Constable
26.	Shri Narendra Kumar, Constable
27.	Shri Khalil Khan, Constable
28.	Shri Virendra Singh, Constable
29.	Shri Udaybir Singh, Constable
30.	Shri Mahendra Kumar, Constable
31.	Shri Tara Singh, Constable
32.	Shri Ajit Singh, Constable
33.	Shri Sandeep Kumar, Constable
34.	Shri Manoj Naugai, Constable
35.	Shri Dharampal Singh, Constable
36.	Shri Udaybir Singh, Constable
37.	Shri Birja Nand, Constable
38.	Shri Sachin Kumar, Constable

Sl. No.	Name of the Deceased
39.	Shri Satish Chandra, Constable
40.	Shri Rajender Singh Rana, Constable
41.	Shri Lalit Kumar, Constable
42.	Shri Amit Kumar Singh, Constable
43.	Shri Pradeep Kumar, Constable
44.	Shri Sampatlal, Constable
45.	Shri Bhutan Yadav, Constable
46.	Shri Moti Lal Ram, Constable
47.	Shri Vedpal, Constable
48.	Shri Satyajeet Ram, Constable
49.	Shri Devendu Yadav, Constable
50.	Shri Jamuna Prasad, Constable
51.	Shri Sanjay Kumar Jadaun, Constable
52.	Shri Manoj Kumar Pandey, Constable
53.	Shri Navneet Kumar, Constable
54.	Shri Arendra Kumar, Constable
55.	Shri Suraj Kumar, Constable
56.	Shri Vijay Kumar, Constable
57.	Shri Ramanand Yadav, Constable
58.	Shri Jitendra Kumar, Constable
59.	Shri Praveen Kumar Rai, Constable
60.	Shri Satendra Singh, Constable
61.	Shri Ranjeet Kumar, Constable
62.	Shri Vinod Kumar, Constable
63.	Shri Rajesh Kumar, Constable
64.	Shri Indrajeet Kumar, Constable
65.	Shri Mahesh Singh, Constable
66.	Shri Yogeshwar Nayak, Constable
67.	Shri Rajesh K., Constable
68.	Shri Ashish Kumar Bhagel, Constable
69.	Shri R. Mohan Rangan, Constable
70.	Shri H. K. Malik, Constable

Sl. No.	Name of the Deceased
71.	Shri Loes Xess, Constable
72.	Shri Raja Ram Ekka, Constable
73.	Shri K. Vijay Kumar, Constable
74.	Shri Nahar Singh, Constable
75.	Shri Nirvesh Kumar, Constable
Chhattisgarh Police	
76.	Shri Siyaram Dhruw, Head Constable

Statement-II

Details of inquiries along with findings of inquiries and action taken thereon

- (i) The Government of India had constituted an Inquiry Committee with a single member, Shri E. N. Rammohan to find the circumstances leading to the ambush of security forces personnel. The Committee's findings were on three counts *i.e.* (i) Operational (ii) Leadership and Training and (iii) Logistics. Action has been taken by CRPF on all the recommendations. These, *inter-alia*, include posting of an IGP level officer as Officer-in-charge of anti-LWE operations in each of the states of Chhattisgarh, West Bengal, Odisha and Jharkhand; putting in place effective coordination mechanism with the State Police and CRPF in the LWE affected States and training of CRPF personnel at CTJW School, Kanker.
- (ii) CRPF constituted a Court of Inquiry (CoI), whose Terms of Reference, *inter-alia*, include finding out specific circumstances that led to loss of precious lives and to suggest corrective and preventive measures. Major findings/opinion of CoI included setting up of more CRPF camps, specialized training to CRPF personnel and increasing strength of civil police. CRPF has taken action on the findings/opinion of CoI which, *inter-alia*, include establishing of new camps of CRPF in Dantewada, Sukma and Bijarpur, deployment of additional troops of CRPF and State Police, induction of CoBRA troops, setting up of training schools to conduct pre-induction training CRPF personnel, setting up of Institute of IED Management in Pune etc..
- (iii) Magisterial inquiry conducted in this regard had insisted on strengthening of intelligence network in Maoist affected areas to minimize casualties during anti-LWE operations. Chhattisgarh Police has informed that that Police Headquarters had been issuing necessary instructions in this regard to all field units.